

**BEFORE THE MOTOR ACCIDENT CLAIMS TRIBUNAL, MUMBAI.**

**M.A.C. APPLICATION NO. OF**

V/s

Applicant.

And

Opp. Party.

Insurer.

Mr./Mrs./Ms.

Advocate for the Applicant.

Mr./Mrs./Ms.

Advocate for the Insurer/Opp. Party.

<b>Claim Amount</b>	<b>D. O. No. / Policy No</b>	<b>Court Room No</b>
Rs.		

Date :- / /201

**MAY IT PLEASE YOUR HONOUR**

Be pleased to place the above matter before Conciliation / Lok-Adalat for Settlement by Consent of parties.

( Signature of the Applicant )

I Agree

( Signature of the Advocate.)  
For the Applicant.

Date :- / /201

(Signature of the Advocate)  
For the Insurance / Opp. Party.

Date :- / /201

**O R D E R**

Heard Learned Advocate/s. I feel the claim is likely to be Settled in Conciliation. / Lok-Adalat. Hence to be placed before panel of Conciliation/ Lok-Adalat for hearing, on :- / /201

Chairman / Member  
MACT, Mumbai